

tinctive political entities in the body politic of our country necessitates the restructuring of financial and other relations between the Centre and the States and, therefore, resolves that the relevant provisions of the Constitution be amended suitably."

*The Resolution was negated.*

18.55 hrs.

#### RESOLUTION RE : INDUSTRIAL SICKNESS

MR. DEPUTY SPEAKER : Now, the House will take up the next Resolution. Mr. E. Balanandan may move his Resolution.

SHRI E. BALANANDAN (Mukundapuram) : Sir, I beg to move :

"This House expresses its deep concern over the increasing incidence of industrial sickness and consequent developing crisis in industry which is resulting in lay-offs, lock-outs and closures affecting millions of workers and employees and resolves that the Government to take urgent and appropriate steps to remedy the situation."

Sir, this Resolution deals with an important subject and a very serious subject which needs very serious consideration. I hope while considering this Resolution we will not be divided on political lines. This Resolution deals with a subject which is haunting the nation with serious consequences for several lakhs of people. Therefore, I hope the ruling benches will support my Resolution.

Sir, while going into the details of the subject now pointed out in this Resolution year after year if we look into the statis-

tics one finds increasing incidents of industrial sickness. In 1976 the number of sick units in the large-scale sector was 241 with locked-up bank credit to the tune of Rs 608.76 crores. Its number rose to 378 crores in 1979 and by 1980 it became 409 and the locked up bank funds to the tune of Rs. 1324.7 crores'. The number of sick units in the medium and small scale units was also increasing continuously. In medium sector the number of sick units was reported to be 1758 and in small sector the number was 23,255 and the total bank credit locked up was reported to be Rs. 2067.62 crores for both the small and medium sector. This process went on and the Government of India appointed a committee and they have given some guidelines to check and arrest this process.

MR. DEPUTY SPEAKER : The Hon. Member may continue with his speech next time. Now, the House will take up legislative Business, namely, clause by clause consideration of the Dangerous Machines (Regulation) Bill.

18.51 hrs.

#### DANGEROUS MACHINES (REGULATION) BILL—*Contd.*

MR. DEPUTY SPEAKER : There are no amendments to Clause 2. The question is :

"That Clause 2 stand part of the Bill."

*The motion was adopted.*

Clause 2 was added to the Bill."

19.00 hrs.

#### Clause 3—Definitions

SHRI T.R. SHAMANNA (Bangalore South) : I beg to move—